

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA NO.75/91 IN
OA NO.897/90

DATE OF DECISION: 3.5.91

JOGINDER SINGH & ANOTHER

...APPLICANTS

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

CORAM:

THE HON'BLE MR. T.S. OBEROI, MEMBER (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANTS

SHRI B.S. MAINEE, COUNSEL

RA-75/91 in OA-897/90 has been filed, seeking review of the judgement delivered on 18.3.1991 in the case of Joginder Singh & Another v. Union of India & Ors.

We have carefully gone through the R.A. and its enclosures including the judgement delivered in OA-897/90. The scope of the review is very limited in terms of the provisions made in Order No.XLVII (1) of Code of Civil Procedure. R.A. cannot be used as a vehicle for rearguing the case on merits. Nonfollowing of certain decisions does not come within the purview of power to review. Similarly, *"whether a particular decision was properly appreciated or not cannot be a ground of review." The plea taken in the RA is that the Tribunal has not considered the decision in the case of Rajbir Singh & Others v. Union of India & Ors. decided by Hon'ble Supreme Court on November 12, 1990 apparently in the manner it has been appreciated by the petitioner

in the R.A. This cannot be the ground for the review. We find that the R.A. does not fall within the purview of the limited scope laid down in Order XLVII of Code of Civil Procedure. Hence the R.A. is rejected.


(I.K. RASGOTRA)

MEMBER (A)


(T.S. OBEROI)

MEMBER (J)

*Judgement in RA-155/90 in OA-219/89 dated 24.4.91
in the case of M.R. Dewan vs. Union of India.